

MINUTES OF THE 2nd INTER MINISTERIAL COMMITTEE MEETING CONSTITUTED FOR RECOGNITION AND REVIEW OF PRE-SHIPMENT INSPECTION AGENCY UNDER APPENDIX 5 OF HBP (Vol.-I).

Date : 14.09.2012
Venue : Room No.8, Udyog Bhawan, New Delhi
Time : 2.30 p.m.

Members present:

- (i) Shri D.K. Singh, IAS, Addl.DGFT
- (ii) Shri Sushil Kumar, AGM (RINL), Min. of Steel
- (iii) Dr. A.U. Sonawane, Head, RSD, AERB
- (iv) Shri B.K. Singh, SD/d, RSD, AERB
- (v) Shri Hardeep Singh, Jt.DGFT
- (vi) Shri B.K. Sachdeva, Dy.DGFT
- (vii) Shri D.C. Katoch, FTDO

The Chairman welcomed the members of the Committee and informed that the till date we have received 24 applications for enlistment of as Pre Shipment Inspection Agency under para 2.32 A of HBP.

2. The representative of AERB informed that radiation survey meters play an important role in monitoring metal scrap. Similarly, once a radioactive source is discovered, the radiation spectrometers play an important role in identification of the source. From the various applications received in the office for qualification of pre-shipment inspection agencies, it has been observed that most of the applicant has not indicated the serial number of the mandatory testing equipment / machinery for testing metal scrap. Therefore, all the applicants may be requested to furnish the detail in the questionnaire indicating serial number of the machines, as early as possible for further consideration of the applications.

3. The Committee noted that as per para 2 of the P.N. No.104 dated 23.3.2012, the existing agencies currently listed in Appendix 5 will continue to be valid for six months from the date of this Notification. Hence, the existing agencies are valid till 22.9.2012 only. No new applicant has been recognized as PSIA as yet for want of information from them. Therefore, there is a need to recognise some agencies as PSIA whose details are complete expeditiously so that the work relating to issuance of PSIC should not be hampered.

4. The Committee after due deliberations took following decision in each case. The information not available in file is to be sought from the applicants for further consideration of cases.

Case No.1 M/s.ELBI Consultancy (India) Pvt. Ltd., Kolkata
01/53/162/95/PSIA/AM13/E-5/IC

The Committee considered the application and noted that the firm has not furnished the following information:-

- (i) Information sought from the firm on 1.8.2012 has not been received.
- (ii) They have not indicated serial number of the testing equipments.
- (iii) The intended area of operation for issuance of certificate has been indicated as Kolkata and they have not given the address of branch office from where the Inspection of the imported consignment will be carried out by them. Therefore, how and where they would inspect the consignment abroad.

The Committee after due deliberations decided to defer the case. The firm may be asked to furnish the above information to this Directorate by E Mail as well as to AERB at their e mail bksingh@aerb.gov.in for which e mail has been sent to the firm on 18.9.2012.

Case No.2 M/s.Worldwide Inspection Services Pvt. Ltd., Delhi
01/53/162/161/AM13/W-2/IC

The Committee considered the application and noted that a Show Cause Notice has been issued to the firm as per the report received from Office of the Commissioner of Customs, Kandla, Gujarat where M/s.Worldwide Inspection Services Pvt. Ltd., Delhi have issued PSIC. However, their reply is awaited. Further, they have not given the serial number of the testing equipment.

2. The Committee also noted that the applicant has not signed the application at the prescribed place and they may be asked to sign the application.

3. The Committee accordingly decided to defer the case for want of said information from the applicant and for getting signature.

Case No.3

M/s.Worldwise Inspection Service-SARL, Sengal
West Africa [F.No.01/53/162/AM13/W-3/IC]

The Committee considered the application and noted that a Show Cause Notice has been issued to the firm as per the report received from Office of the Commissioner of Customs, Kandla, Gujarat that some war material have been found in the consignment for which M/s.Worldwise Inspection Service-SARL, Sengal have issued PSIC. However, their reply is awaited. Further, they have not given the serial number of the testing equipment.

2. The Committee also noted that the applicant has not signed the application at the prescribed place and they may be asked to sign the application.

3. The Committee accordingly decided to defer the case for want of said information from the applicant and for getting signature, for which e mail has been sent to the firm on 18.9.2012.

Case No.4

M/s.Worldwise Inspection Service-SARL, Cotonou, Benin [01/53/162/168/AM13/W-4/IC]

- The Committee considered the application and that the applicant has not signed the application at the prescribed place and they may be asked to visit this Directorate for signing the application. Moreover, they have also not given the serial number of the testing equipment.

2. The Committee accordingly decided to defer the case for want of information from the applicant, for which e mail has been sent to the firm on 18.9.2012.

Case No.5

M/s.Cayley Aerospace Inc., USA
F.No.01/53/162/140/AM13/C-8/IC

The Committee considered the application and pointed out following deficiencies:-

- (1) The Committee noted that the firm is not a member of any of the Organisation prescribed in Col. 3 of P.N. No.104 dated 23.3.2012.
- (2) They have only one manpower for the purpose of carrying out inspection which may not be sufficient.
- (3) They have not furnished copy of annual report / Balance Sheet.
- (4) Information in the proforma, prescribed by AERB.

The applicant may be asked to furnish above information / clarification in order to process their case further.

Case No.6 M/s.Gattini & Co., Mumbai
01/53/162/138/AM13/G-6/IC

The Committee considered the application and pointed out following deficiencies:-

- (1) The firm is not a member of any of the Organisation prescribed in Col. 3 of P.N. No.104 dated 23.3.2012.
- (2) They do not have the mandatory testing equipment i.e. Radio Nuclear Identifier which is very crucial equipment for identifying Radio Nuclear presence in the scrap
- (3) The intended are of operation for issuance of certificate has been indicated as Mumbai and they have not given the address of branch office from where the Inspection of imported consignment will be carried out by them.
- (4) The firm has shown experience in metal inspection, though they were not recognised as PSIA. The Committee, therefore, decided to seek explanation.
- (5) Information in the proforma, prescribed by AERB has not been received from them.

The applicant may be asked to furnish above information / clarification in order to process their case further.

Case No.7 M/s.Alex Stewart (International) Corporation Ltd., Latvija [01/53/162/138/AM13/G-6/IC]

The Committee considered the application noted that the applicant has furnished the information in the proforma prescribed by AERB along with serial number of the machines. The representative of AERB stated that they are satisfied with the list of equipment in possession by the applicant and it is a fit case for enlistment.

2. The Committee after due deliberations decided to approve M/s.Alex Stewart (International) Corporation Ltd., Latvia as Pre-Shipment Inspection Agency.

Case No.8 M/s.Superintendence Company of India (P) Ltd., Kolkata [01/53/276/PSIA/AM13/S-30/IC]

The Committee considered the application as per agenda. The representative of AERB informed that the firm has indicated the serial number of the testing equipment. However, photographs of 7 equipments listed in para 2.1 of the application are required to verify the equipment actually in possession of the applicant.

2. The Committee, therefore, decided that applicant may be asked to provide photographs of these equipment to this Directorate as well as to AERB by E Mail for which e mail has been sent to the firm on 18.9.2012. On receipt of the mail, the AERB shall confirm the equipments and recommend whether it is a fit case for enlistment.

Case No.9 M/s.NQAQSR North America, USA 01/53/162/298/AM13/N-8/PSAI/IC

The Committee considered the application as per agenda and noted that the applicant was asked to furnish information in the proforma prescribed by AERB. However, they have not furnished the reply.

The Committee, therefore, decided to defer the case for want of information from the firm for which e mail has been sent to the firm on 18.9.2012.

Case No.10 M/s.A.G. Associates, Mumbai
[01/53/8/302/AM13/A-22/PSIA/IC]

The Committee considered the application as per agenda and noted that the applicant does not have any mandatory testing equipment for testing metal scrap and also they are not a member of any of the Organisation prescribed in Col. 3 of P.N. No.104 dated 23.3.2012. They have also not furnished information as per the proforma prescribed by AERB.

The Committee after due deliberations decided to reject the case.

Case No.11

M/s.Ravi Energie Pvt. Ltd,. Baroda 01/53/162/366/AM13/R-13/IC

The Committee considered the application noted that the applicant has furnished the information in the proforma prescribed by AERB along with serial number of the machines. The representative of AERB stated that they are satisfied with the list of equipment in possession by the applicant and it is a fit case for enlistment.

2. The Committee after due deliberations decided to approve M/s.Ravi Energie Pvt. Ltd,. Baroda as Pre-Shipment Inspection Agency.

Case No.12

M/s.SGNCO (UK) Ltd., London 01/53/162/617/AM13/PSIA/S-52/IC

The Committee considered the application as per agenda. The representative of AERB informed that Radio Nuclear Identifier is mandatory testing equipment for metal scrap. However, the applicant has indicated "N.A." in their application against Radio Nuclear Identifier. Further, they have not indicated serial numbers of the testing equipment.

The Committee after due deliberations decided to defer the case for want of (i) confirmation from the applicant whether they are having mandatory Radio Nuclear Identifier in their possession or not and (ii) serial number of the testing equipments. The applicant may be asked to provide information to this Directorate as well as to AERB by E Mail for which e mail has been sent to the firm on 18.9.2012.

Case No.13

M/s.Sandeep Garg & Co., USA 01/53/162/616/AM13/PSIA/S-51/IC

The Committee considered the application as per agenda. The representative of AERB informed that Radio Nuclear Identifier is mandatory testing equipment for metal scrap. However, the applicant has indicated "N.A." in their application against Radio Nuclear Identifier. Further, they have not indicated serial numbers of the testing equipment.

The Committee after due deliberations decided to defer the case for want of (i) confirmation from the applicant whether they are having mandatory Radio Nuclear Identifier in their possession or not and (ii) serial number of the testing equipments. The applicant may be asked to provide information to this Directorate as well as to AERB by E Mail for which e mail has been sent to the firm on 18.9.2012.

Case No.14

M/s.Sandeep Garg & Co., Mali 01/53/162/615/AM13/PSIA/S-50/IC

The Committee considered the application as per agenda. The representative of AERB informed that Radio Nuclear Identifier is mandatory testing equipment for metal scrap. However, the applicant has indicated "N.A." in their application against Radio Nuclear Identifier. Further, they have not indicated serial numbers of the testing equipment.

The Committee after due deliberations decided to defer the case for want of (i) confirmation from the applicant whether they are having mandatory Radio Nuclear Identifier in their possession or not and (ii) serial number of the testing equipments. The applicant may be asked to provide information to this Directorate as well as to AERB by E Mail for which e mail has been sent to the firm on 18.9.2012.

Case No.14

M/s.Sandeep Garg & Co, Canada 01/53/162/614/AM13/PSIA/S-49/IC

The Committee considered the application as per agenda. The representative of AERB informed that Radio Nuclear Identifier is mandatory testing equipment for metal scrap. However, the applicant has indicated "N.A." in their application against Radio Nuclear Identifier. Further, they have not indicated serial numbers of the testing equipment.

The Committee after due deliberations decided to defer the case for want of (i) confirmation from the applicant whether they are having mandatory Radio Nuclear Identifier in their possession or not and (ii) serial number of the testing equipments. The applicant may be asked to provide information to this Directorate as well as to AERB by E Mail for which e mail has been sent to the firm on 18.9.2012.

Case No.16

M/s.Nippon Kaiji Kentel Kyokai, Japan 01/53/162/623/AM13/PSIA/N-21/IC

The Committee considered the application noted that the applicant is an existing PSIA and has furnished the information in the proforma prescribed by AERB along with serial number of the machines. The representative of AERB stated that they are satisfied with the list of equipment in possession by the applicant and it is a fit case for enlistment. The Committee also noted that the applicant is not a member of any of the organisation as prescribed in Col. 3 of the application.

2. The Committee after due deliberations decided to approve the case for enlistment as PSIA subject to reply from the applicant to the effect that they are member of any organisation recognised by Government of Japan / India in connection with Metal Scrap.

Case No.17

M/s.TUV Rheinland India Pvt. Ltd., Bangalore 01/53/162/564/T-14AM13/PSAI/IC

The Committee considered the application as per agenda and noted that the applicant was asked to furnish information in the proforma prescribed by AERB. However, they have not furnished the reply.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.18

M/s.Fractal Engineering Solutions Ltd., London 01/53/162/433/AM13/F-2/PSAI/IC

The Committee considered the application as per agenda and noted that the applicant was asked to furnish information in the proforma prescribed by AERB. However, they have not furnished the reply.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.19

M/s.Baltic Control Ltd., Denmark
01/53/162/438/AM13/B-13/PSIA/IC

The Committee considered the application as per agenda and noted that the applicant has not furnished Serial Number of the testing equipment for testing metal scrap. They have also not given the list of country in which these

detectors are in the possession of the firm.

The Committee, therefore, decided that the applicant may be asked to provide the above information to this Directorate as well as to AERB by E Mail to take a decision in the matter.

Case No.20 M/s.Nectar Inspection Services L.L.C., Dubai
01/53/162/387/AM13/N-11/PSIA/IC

The Committee considered the application as per agenda. The representative of the firm informed that the applicant has furnished the information in the proforma prescribed by AERB. However, they have removed the Column pertaining to serial number of the equipments. Otherwise all other details in the application appear to be complete. The firm to submit serial number of the equipment.

Case No.21 M/s.Best Mulyankan Consultants Ltd., Mumbai 01/53/162/442/AM13/B-14/PSAI/IC

The Committee considered the application as per agenda and noted that the applicant was asked to furnish information in the proforma prescribed by AERB. However, they have no furnished the reply.

The Committee, therefore, decided to defer the case for want of information from the firm.

Case No.22 M/s.Sandeep Garg & Co., Gurgaon 01/53/162/560/AM13/PSIA/S-46/IC

The Committee considered the application as per agenda. The representative of AERB informed that Radio Nuclear Identifier is mandatory testing equipment for metal scrap. However, the applicant has indicated "N.A." in their application against Radio Nuclear Identifier. Further, they have not indicated serial numbers of the testing equipment.

The Committee after due deliberations decided to defer the case for want of (i) confirmation from the applicant whether they are having mandatory Radio Nuclear Identifier in their possession or not and (ii) serial number of the testing equipments. The applicant may be asked to provide information to this Directorate as well as to AERB by E Mail.

Case No.23

M/s.Alex Stewart International (Aust) Pty. Ltd
Australia
01/53/162/366/AM13/R-13/IC

The Committee considered the application noted that the applicant has furnished the information in the proforma prescribed by AERB along with serial number of the machines. The representative of AERB stated that they are satisfied with the list of equipment in possession by the applicant and it is a fit case for enlistment.

2. The Committee after due deliberations decided to approve M/s.Alex Stewart International (Aust) Pty. Ltd, Australia as Pre-Shipment Inspection Agency.

Case No.24

M/s.Humber Inspection International Ltd.,UK
01/53/162/685/AM13/H-18/IC

The Committee considered the application noted that the applicant has been requested to furnish the information in the proforma prescribed by AERB along with serial number of the machines. Moreover, the applicant does not have mandatory Radio Nuclear Identifier which is crucial equipment for identifying radio nuclear presence in the scrap.

2. The Committee after due deliberations decided that the firm may be asked to furnish above details / clarification in order to process their case further.

4. The Chairman concluded the discussions informing the participants that the next meeting will be held on 26th September 2012 at 10.30 a.m.

The meeting ended with vote of thanks to the Chair.

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